

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Tenth Lok Sabha)

THIRTY-FIFTH REPORT

(Presented on 17-8-1994)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fifth Report.

2. The Committee met on 16 August, 1994 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1994 (*Amendment of articles 15 and 16*) by Shri P.G. Narayanan.

(2) The Constitution (Amendment) Bill, 1994 (*Insertion of new article 16A, etc.*) by Dr. P. Vallal Peruman.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 19 August, 1994.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1994 (*Amendment of articles 15 and 16*) by Shri P.G. Narayanan.

The Bill seeks to amend articles 15 and 16 of the Constitution with a view to empowering the State to reserve seats in educational institutions and appointments or posts in services under the State for socially and educationally backward classes of citizens including most backward classes and denotified communities and Scheduled Castes and Scheduled Tribes in accordance with the proportion of their respective population to the total population of the country notwithstanding any judgement, decree or order of any court that makes such reservation beyond fifty per cent. of the total number of seats in educational institutions or appointments or posts void.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1994 (*Insertion of new article 16A, etc.*) by Dr. P. Vallal Peruman.

The Bill seeks to amend the Constitution with a view to reserving seats in educational institutions and appointments or posts in all services under the State for the Scheduled Castes and the Scheduled Tribes in accordance with the proportion of their respective population to the total population of the country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Shri R. Anbarasu. regarding Presidential form of Government. 2 hours
- (2) Resolution by Shri K. Thulasiah Vandayar regarding common syllabus in senior secondary schools. 2 hours

Recommendations

5. The Committee recommend that—

- (i) Shri P.G. Narayanan and Dr. P. Vallal Peruman be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
August 16, 1994

Sravana 25, 1916 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.